

the Town Planning Act, the bye-laws, the building bye-laws, the zonal regulations, any number of enactments are there which a citizen has to encounter if he wants to construct a small house in any one of the urban agglomerations. As I said, it has become a fertile ground for corruption in almost all the States. There should be a uniform enactment consolidating all these Acts and a central authority wherein the citizen can go and get not only the civic amenities but also will be in a position to construct houses. Will the Minister assure us that such an enactment can be brought up within a quarter or within six months at least ?

[*Translation*]

SHRI DALBIR SINGH : The hon. Member has pointed out that so many organisations and bodies are engaged in this task. The Myers were of the view that this creates confusion in people's mind and therefore, there should be a single Act for the whole country. Taking into consideration the programmes of the respective States, the Mayors have met and given their suggestions. As soon as we get their recommendations, we shall look into them. Two meetings of the Committee were held in Delhi and one each in Calcutta and Bombay. The existing Acts in force in different big cities and the amenities being provided there are being studied. Municipalities are of the opinion that they are facing a lot of difficulties due to tremendous increase in urban population and abolition of Octroi duty. Their financial position is required to be strengthened. These are the aspects which will be looked into as soon as we get the report from the Committee.

[*English*]

SHRI HANNAN MOLLAH : Will the hon. Minister kindly say how many municipalities are there in the whole country and how many of them have conducted elections and how many of them are nominated bodies ?

MR. SPEAKER : This does not come under this question.

[*Translation*]

For this you have to ask another question.

[*English*]

SHRI HANNAN MOLLAH : Whether the Minister will consider, in all the Municipal elections, eighteen years of age for voting.

MR. SPEAKER : It is a different question.

MR. SPEAKER : Dr. B.L. Shailesh...
Absent.

MR. SPEAKER : Shri T. Basheer...
Absent.

MR. SPEAKER : The question list is over.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Amount Allocated under Rural Development Programmes

*531. **SHRI PARASRAM BHARDWAJ :** Will the Minister of AGRICULTURE be pleased to state :

(a) the amount allocated, released by the Centre and the States' share for each scheme of rural development during the last three years, State-wise/Union Territory-wise ; and

(b) the amount actually utilised by each State/Union Territory and its percentage to total allocation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) and (b) Statements showing the required information under the major Rural Development Programmes of this Department, viz., Integrated Rural

Development Programme (IRDP), National Rural Employment Programme (NREP), Rural Landless Employment Guarantee Programme (RLEGP), Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP) and Rural Water Supply Programme are placed on the Table of the House. [Placed in Library. See No LT—5853/88].

**Management of Tourist Lodge,
Kaziranga**

*533. SHRI SAIFUDDIN AHMED : Will the Minister of TOURISM be pleased to state :

(a) whether Union Government have handed over the management of tourist lodge at Kaziranga permanently to the State Government of Assam ; and

(b) if so, whether the employees of the tourist lodge initially appointed by the India Tourism Development Corporation have been absorbed with full pay benefits by the State Government of Assam ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI GIRIDHAR GOMANGO) : (a) With a view to exercising better supervision and control by the State Government, Department of Tourism, Government of India, has transferred Forest Lodge at Kaziranga to the Government of Assam.

(b) The ex-employees of ITDC working in the Lodge who opted for employment in the Government of Assam have been allowed corresponding Scale of pay of the State Government and their pay has been protected.

Construction of Warchouses

*534. SHRI PRAKASH CHANDRA :
SHRI SRI HARI RAO :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether there is any proposal under consideration of Government to construct more warehouses in Public and Private Sectors during 1988 and 1989 ;

(b) if so, the details thereof ; and

(c) the allocation of funds made for the purpose ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM) : (a) to (c) A statement is given below.

Statement

(a) and (b) The Food Corporation of India (FCI) and the Central Warehousing Corporation (CWC), the two Public Sector Undertakings under the control of the Ministry, propose to construct storage capacity of 14.82 lakh tonnes during 1987-88 and 1988-89, of which a capacity of 4.52 lakh tonnes has already been completed upto February, 1988 during 1987-88. A capacity of 7.99 lakh tonnes is at present under construction by these two undertakings. The remaining capacity is proposed to be taken up during 1988-89.

No proposal for construction of storage capacity in the private sector is under the consideration of the Ministry at present.

(c) During 1987-88, the Government has released Rs. 38.00 crores to FCI to enable it to take up the construction programme. An outlay of Rs. 27.75 crores has been approved for FCI for 1988-89 for the same purpose. The CWC is financing its construction programme from its own resources and no budgetary support has been provided/is likely to be provided to the Corporation during 1987-88 and 1988-89. The CWC is expected to incur an expenditure of about Rs. 18.00 crores during 1987-88 and Rs. 20.00 crores during 1988-89 from its own resources to finance its construction programme.

Production of Fruits

*535. DR. G. VIJAYA RAMA RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there has been increase in the area and per capita production of fruits during the Seventh Five Year Plan period; and